

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3831 of 2020**

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Prabhat Kumar @ Magha Ganjhu                      ... .. **Petitioner**  
**Versus**

The State of Jharkhand                                      ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner                                      : Mr. A.K. Chaturvedy, Advocate  
For the State    : Mr. P.D. Agrawal, Spl. P.P.  
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02/09.07.2020 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. P.D. Agrawal, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is accused in connection with Piparwar P.S. Case No. 42/2009, corresponding to G.R. No. 776 of 2009 (S.T. No. 311/2018).

It has been alleged that the extremists had entered into the house of the informant and assaulted his father with *lathi* and *danda* which resulted in his death.

It appears that the allegations are general and omnibus in nature. Some of the co-accused persons namely Binod Mahto and Birbal Ganjhu have already been acquitted by the learned trial court.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-IV, Chatra in connection with Piparwar P.S. Case No. 42/2009, corresponding to G.R. No. 776 of 2009 (S.T. No. 311/2018).

**(R. Mukhopadhyay, J.)**